



കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

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PART I

Notifications and Orders issued by the Government

General Administration Department General Administration (Special-C)

NOTIFICATIONS

(1)

No. 1916607/Spl.C2/2017/GAD.

Thiruvananthapuram, 3rd January 2018.

The Hon'ble Mr. Justice P. D. Rajan, Judge, High Court of Kerala who has been granted leave on full allowances on 11-10-2017 under Section 5(2) of the High Court Judges (Salaries and Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 52/2018/GAD dated 3-1-2018, has assumed charge and rejoined duty on the forenoon of 12-10-2017.

(2)

No. 1977148/Spl.C2/2017/GAD.

Thiruvananthapuram, 3rd January 2018.

The Hon'ble Mrs. Justice Mary Joseph, Judge, High Court of Kerala who has been granted leave on full allowances on 31-10-2017 under Section 5(2) of the High

Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G.O. (Rt.) No. 37/2018/GAD, dated 3-1-2018, has assumed charge and rejoined duty on the forenoon of 1-11-2017.

(3)

No. 2062670/Spl.C2/2017/GAD.

Thiruvananthapuram, 4th January 2018.

The Hon'ble Mr. Justice P. N. Ravindran, Judge, High Court of Kerala who has been granted leave on full allowances on 16-11-2017 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G.O. (Rt.) No. 73/2018/GAD dated 4-1-2018, has assumed charge and rejoined duty on the forenoon of 17-11-2017.

(4)

No. 2062680/Spl.C2/2017/GAD.

Thiruvananthapuram, 4th January 2018.

The Hon'ble Mrs. Justice Mary Joseph, Judge, High Court of Kerala who has been granted leave on full allowances on 13-11-2017 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G.O. (Rt.) No. 72/2018/GAD, dated 4-1-2018, has assumed charge and rejoined duty on the forenoon of 14-11-2017 availing holidays on 11-11-2017 (Second Saturday-Holiday) and 12-11-2017 (Sunday-Holiday).

By order of the Governor,

M. C. VALSALAKUMARAN,
Additional Secretary to Government.

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 1605/2017/LBR.

Thiruvananthapuram, 7th December 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri U. Premarajan, Managing Partner, West Coast Tile Works, Cheruvannur, Kolathara P.O., Kozhikode-673 655 and the workmen of the above referred establishment represented by (1) the General Secretary, Tile Workers Union (CITU), Cheruvannur, Pharoke P. O., Kozhikode District (2) The General Secretary, Tile Employees Union (INTUC), Cheruvannur, Pharoke P.O., Kozhikode District (3) The Secretary, Tile Workers Sangh (BMS), Pharoke P.O., Kozhikode District in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Kozhikode. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the workers of West Coast Tile Works, Cheruvannur are entitled to lay off compensation for the period from 16-2-2017 to 25-6-2017.

(2)

G. O. (Rt.) No. 1615/2017/LBR.

Thiruvananthapuram, 12th December 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Kanthan. P. R., President, Paravur Ezhava Samajam, Paravuthara, North Paravur, Pin-683 513 (2) Sri M. K. Sajeevan, Secretary, Paravur Ezhava Samajam, Paravuthara, North Paravur, Pin-683 513 and the worker of the above referred establishment Smt. A. S. Deepthi, Kothaparampil House, Thathappilly P. O., Mandam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt.A.S. Deepthi by the Management of Paravoor Ezhava Samajam, North Paravoor is justifiable or not? If not, what are the reliefs she is entitled to?

(3)

G. O. (Rt.) No. 1616/2017/LBR.

Thiruvananthapuram, 12th December 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Chairman and Managing Director, Kerala Books and Publications Society (Undertaking of the Government of Kerala), Kakkannad P. O., Kochi-682 030 (2) the District Officer, Office of the District Mission Co-ordinator, Kudumbasree, Civil Station, Kakkannad, Ernakulam-682 030 and the workmen of the above referred establishment represented by the General Secretary, K.B.P.S. Employees Federation, Reg. No. 209/84, Kakkannad P. O., Kochi-682 030 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal Alappuzha. The Industrial Tribunal will pass the award within a period of three months.